

Tender for Annual Maintenance Contract of Air Conditioners with Stabilizers.

1. Name of the Tenderer
(In case of Firm, the name of Proprietor/Partner should also be mentioned)

2. Address of the Firm with Phone and Mobile Nos.
.....
.....

3. Address of Workshop
(Local at Lucknow)

4. U.P. V.A.T. Registration No.
(Please enclose photocopy of Registration)

5. Details of Experience
(May be submitted on separate sheet)

6. Details of Earnest Money:
 Draft No.
 Date
 Rupees
 Name of Bank

Schedule of Rates

Sl. No.	Description	Approx Quantity	Rate per unit inclusive of all charges and taxes etc.
1.	Annual Maintenance Charges of Window type Air Conditioners of 1.5 Tons with Stabilizers.	133	Rs.....
2.	Annual Maintenance Charges of Split type Air Conditioners of 2 and 1.5 Tons with Stabilizers.	347	Rs.....
3.	Annual Maintenance Charges of Package Units 5 x 7.5 T.R and 1 x 5 T.R	06	Rs.....

Date:

Signature of Tenderer/

Authorized Signatory

Seal:

High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Sealed Tenders are invited from the reputed Firms / Individuals for the Annual Maintenance Contract of 133 Window Air Conditioners of 1.5 Tons, 347 Split Air Conditioners of 1.5/2 Tons and 5 x 7.5 T.R + 1 x 5 T.R Unit Air Conditioners of the High Court Lucknow Bench, Lucknow, Guest Houses and Official Residences of Hon'ble Judges of this Bench with stabilizers.

Duly completed Tenders may be deposited in the office of Registrar (Nazarat) of the Court till 29.05.2014 upto 2:00 p.m and the same will be opened on the same date at 3.00 p.m in the Chamber of Registrar (Nazarat) by the Committee constituted by undersigned in presence of representatives of the Firms/Company/Agency, who wish to remain present. The Senior Registrar reserves the right to accept or reject any or all Tenders without assigning any reason.

Terms and Conditions of Tenders

1. The Firm/Company/Agency must submit its Tender in a sealed envelope.
2. The Firm/Company/Agency must have vast experience of maintenance of Air Conditioners in Govt. departments.
3. The Firm/Company/Agency is required to submit list of previous clients/departments with Tender Form, where it has done such maintenance work.
4. Earnest Money Deposit in the shape of Bank Draft for Rs.10,000/- of a Nationalized Bank in the name of Senior Registrar, High Court, Lucknow Bench, Lucknow, valid for a period of three Months, should be submitted along with the Tender.
5. Tender without Earnest Money Deposit shall not be considered.
6. If the Firm/Company/Agency, whose Tender is accepted, fails to execute the agreement of Annual Maintenance within 15 days of the acceptance, Earnest Money Deposit shall stand forfeited.
7. The Firm, whose tender is accepted, shall submit Security Deposit of Rs.40,000/- through F.D.R valid for a period of 15 Months, pledged in favour of the Senior Registrar, High Court, Lucknow Bench, Lucknow, within 15 days from the date of issue of Acceptance Letter.
8. Incomplete Tenders shall be liable to be rejected.
9. The decision of accepting authority shall be final and binding on all the parties.
10. If any recovery is proposed by the Senior Registrar of the Court, same will be deducted from the bill.
11. The Firm/Company/Agency shall submit signed Tender Form with signed Terms and Conditions of Tender.
12. Rates should be quoted including all charges and taxes. Nothing extra shall be paid.
13. The Senior Registrar reserves the right to accept or reject any or all Tenders without assigning any reason.
14. All disputes shall be subject to jurisdiction of District Court, Lucknow.
15. The Earnest Money of the rejected Tenders shall be refunded after obtaining stamped receipt as per Part- IV Rule 2 (11) Store Purchase Rule.

Senior Registrar
High Court, Lucknow Bench,
Lucknow.

Form of Agreement

This agreement is entered in between the Senior Registrar, High Court, Lucknow Bench, Lucknow and (.....) for the annual maintenance of 133 Window Air Conditioners of 1.5 Tons, 347 Split Air Conditioners of 1.5/2 Tons and 5 x 7.5 T.R + 1 x 5 T.R Unit Air Conditioners installed at the High Court Lucknow Bench, Lucknow, Guest Houses and Official Residences of Hon'ble Judges of this Bench .

Security Deposit of Rs.40,000/- has been deposited by the Tenderer through F.D.R No..... dated for Rs..... drawn on and pledged in favour of Senior Registrar, High Court, Lucknow Bench, Lucknow.

The Terms and Conditions of Agreement are as follows:

1. The contract of annual maintenance will be from 01.06.2014 to 31.05.2015.
2. Firm/Company/Agency shall check and service the unit quarterly during the year of contract and submit the report thereof.
3. Firm/Company/Agency shall attend the unit when called upon by the High Court and shall repair the unit or parts thereof, as also overhaul the unit free of charge.
4. Firm/Company/Agency shall supply free of charge all spares and materials, which are needed for the proper functioning of the unit during the period of maintenance.
5. Firm/Company/Agency will arrange to replace the compressors and fan motors of original manufacturer which are found defective during service. Replaced compressors and fan motors should carry a Warranty of one year from the date of replacement.
6. Firm/Company/Agency has offered the rate of Rs..... per unit (Window unit of Room Air Conditioners 1.5 Tons and stabilizers) towards maintenance charge.
7. Firm/Company/Agency has offered the rate of Rs..... per unit (Split unit of Room Air Conditioners 1.5/2 Tons and stabilizers) towards maintenance charge.
8. Firm/Company/Agency has offered the rate of Rs..... per unit (5 x 7.5 T.R + 1 x 5 T.R unit Air Conditioners) towards maintenance charge.
9. Firm/Company/Agency will replace all electrical parts of Air Conditioner, which are not functioning properly.
10. Firm/Company/Agency shall provide 2 Nos. (Split Air Conditioners) service units as standby units in order to tender prompt services during break down period and shall always keep the service unit in reserve in the High Court for the purpose till expiry of A.M.C. Contract.
11. The contract shall not be terminated by either party without Notice. A Notice of 60 days will be required for revoking the contract. If either party terminates the contract without Notice, then the party breaking the contract will pay Rs.10,000/- as compensation to the other party.
12. It shall be the duty of Firm/Company/Agency to maintain the Air Conditioner units/ plant properly and timely. If it fail to maintain them and any Air Conditioner is down, a down-time penalty of Rs.100/- per Window Air Conditioner 1.5 Tons, Rs.150/- per Split Air Conditioner of 1.5/2 Tons and Rs.500/- per Package Unit (5 x 7.5 T.R + 1 x 5 T.R unit Air Conditioners) per day or any other damages shall be payable by the Firm to be adjusted in the next quarter payment of Maintenance Charges. If it still fail to maintain them, the High Court will be at liberty to maintain and get the Air Conditioner repaired at the cost of Firm/Company/Agency from any other Firm and this will include the replacement of the parts of units/ plant and

voltage stabilizers, if necessary.

13. The Firm/Company/Agency shall ensure that all Air Conditioners are fully operational and running properly at the time of completion of Contract period. In case, any Air Conditioner is down, its cost of repairs by the same or any other Firm (as the case may be) shall be adjusted from the last quarter A.M.C charges payable to the maintenance Firm.
14. The Firm/Company/Agency shall keep three service technicians and three helpers at High Court, Lucknow Bench, Lucknow for attending complaints of Window/Split Room Air Conditioners and 5 x 7.5 T.R + 1 x 5 T.R unit Air Conditioners.
15. Payment shall be made quarterly in four installments subject to satisfactory performance and adjustment of penalty imposed (if any).

(Trader Name)
with Seal

Senior Registrar
High Court, Lucknow Bench,
Lucknow.

High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

NOTICE

Sealed Tenders are invited for Annual Maintenance Contract of 133 Window Air Conditioners of 1.5 Tons, 347 Split Air Conditioners of 1.5 and 2 Tons and 5 x 7.5 T.R + 1 x 5 T.R unit Air Conditioners with Voltage Stabilizers of the High Court Lucknow Bench, Lucknow, Guest Houses and Official Residences of Hon'ble Judges of this Bench for the period of June 1, 2014 to May 31, 2015. The contract may be extended for a period of two or three years.

Tender Form can be obtained from the Cash Section of the Court on all working days between 11 A.M to 2:00 P.M on payment of Rs.100/-. Tender Forms can also be downloaded from the official website of High Court **www.allahabadhighcourt.in**. Downloaded Forms be submitted along with a Demand Draft of Rs.100/- towards Tender Document Fee in favour of Senior Registrar, High Court, Lucknow.

Sealed Tenders shall be received in the office of Registrar (Nazarat) on all working days upto 2:00 P.M till 29.05.2014 and shall be opened in the Chamber of Registrar (Nazarat) by the Committee constituted by the undersigned on 29.05.2014 at 3:00 P.M in presence of the representatives of the Firms/Company/Agency who wish to remain present at that time.

The Senior Registrar, High Court, Lucknow Bench, Lucknow reserves the right to accept or reject any Tender without assigning any reason.

Senior Registrar
High Court, Lucknow Bench,
Lucknow.

उच्च न्यायालय, लखनऊ खण्डपीठ

लखनऊ

निविदा सूचना

उच्च न्यायालय, लखनऊ खण्डपीठ, उसके गेस्ट हाऊसेज तथा माननीय न्यायमूर्तिगणों के आवासों में लगे 133 विन्डो ए.सी. 1.5 टन क्षमता के, 347 स्प्लिट ए.सी. 1.5 एवं 2 टन क्षमता के, 5 x 7.5 T.R, 1 x 5 T.R के यूनिट ए.सी. के वोल्टेज स्टैबलाइजर सहित दिनांक 01.06.2014 से 31.05.2014 तक वार्षिक अनुरक्षण अनुबन्ध हेतु मुहरबन्द निविदायें न्यायालय द्वारा निर्धारित प्रारूप पर आमंत्रित की जाती हैं। निविदा की अवधि 2 अथवा 3 वर्ष तक बढ़ाई जा सकती है। निविदा फार्म न्यायालय के कैश अनुभाग से रु.100/- (रूपये सौ) मात्र के भुगतान पर 11.00 बजे से 2.00 बजे तक प्राप्त किया जा सकता है। निविदा फार्म उच्च न्यायालय के वेबसाइट **www.allahabadhighcourt.in** से भी डाउन लोड की जा सकती है। डाउनलोड किये गये निविदा फार्म के साथ "सीनियर रजिस्ट्रार, हाईकोर्ट, लखनऊ" के नाम रु.100/- मूल्य (निविदा फार्म शुल्क) का डिमाण्ड ड्राफ्ट संलग्न होकर न्यायालय में प्राप्त किये जायेंगे।

मुहरबन्द निविदायें इच्छुक फर्मों/कम्पनियों/एजेन्सी से दिनांक 29.05.2014 अपरान्ह 02.00 बजे तक आमंत्रित की जाती हैं। निविदा उसी दिन अपरान्ह 03.00 बजे अधोहस्ताक्षरी के द्वारा गठित समिति के द्वारा निबन्धक (नजारत) के चैम्बर में खोली जायेगी। फर्मों के इच्छुक प्रतिनिधि निविदा खुलने के समय उपस्थित रह सकते हैं। वरिष्ठ निबन्धक, उच्च न्यायालय, लखनऊ को यह अधिकार होगा कि वह किसी निविदा(ओं) को बिना कारण संदर्शित किये निरस्त अथवा स्वीकार कर सकते हैं।

वरिष्ठ निबन्धक

उच्च न्यायालय, लखनऊ